CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Bhanu Bhushan, Member
- 2. Shri R. Krishnamoorthy, Member

Petition No.19/2008

In the matter of

Adjudication of dispute on account of non-payment of long outstanding dues and non-refund of Earnest Money Deposit by ASEB arising out of trading operation of electricity.

And in the matter of

Adani Enterprises Ltd., Gurgaon Petitioner

Vs

Assam State Electricity Board, Guwahati Respondent

The following were present:

- 1. Shri M.L. Sharma, Adani Enterprises Ltd
- 2. Shri Kandeep Patil, Adani Enterprises Ltd

ORDER (DATE OF HEARING: 18.3.2008)

Heard Shri Kandeep Patil for the petitioner.

- 2. Issue notice to the respondent for hearing on admission, returnable on 17.6.2008.
- 3. The representative of the petitioner stated that copy of the petition had been served on the respondent who may file its reply, if any, in the meantime.

Sd/-(R. KRISHNAMOORTHY) MEMBER Sd/-(BHANU BHUSHAN) MEMBER

New Delhi dated the 13th May 2008